



7/03/2001

Mr. J.K. Kaushik, Counsel for the applicant.

Learned counsel for the applicant
Seeks time to argue the case.
Put up the OA for admissions

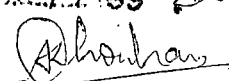
on 03/04/2001.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

3/4/2001

Mr. J.K. Kaushik, Counsel for the
applicant.

O. B. no. 12/4/99 Put up
for admission direction
bearing 12/4/99 2001

Court Master


12.4.2001

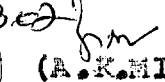
Mr. J.K. Kaushik, Counsel for the Applicant.

The learned counsel for the applicant has submitted a photocopy of the Notification dated 8.3.2001 issued by the respondents which has been taken on record. He submits that the notification issued earlier by the respondents and which was challenged by this OA, has been cancelled by the present notification. In view of this, he wants to withdraw the present application in order to challenge the Notification dated 8.3.2001 by a fresh separate O.A. He further submits that the application (No. 53/2001) for amending the OA would not serve the purpose. Hence, the present prayer.

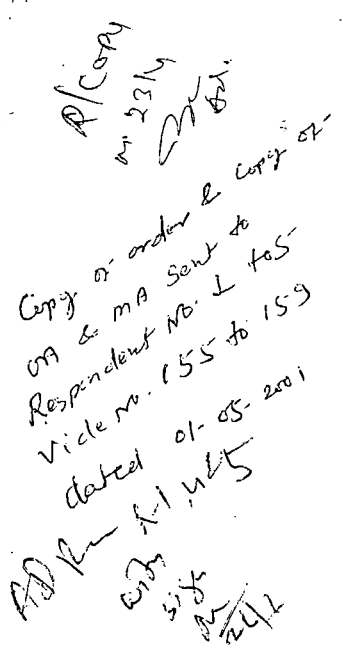
Considered the prayer. The applicant is permitted to withdraw the present application. Since the new notification gives a new cause of action to the applicant, the same can be challenged by him as per legal advise.

The O.A. is disposed of accordingly.


(GOPAL SINGH)
Adm. Member

Part of the OA destroyed
in m. 301
under the supervision of 
(A.K. MISRA)
Judl. Member

Section Officer (Record)


R/Copy
12/4/99
MB
Copy of order & copy of
OA & MA sent to
Respondent No. 1 to 5
vide no. 155 to 159
dated 01-05-2001
ADP
with
12/4/99